

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH**

CP/CA. No. 197/2016

IN THE MATTER OF:

M/s Actuate Business Consulting Pvt. Ltd. APPLICANT / PETITIONER
Vs
M/s Ambika Trading and construction RESPONDENT
Company Pvt. Ltd.

SECTION:

Under Section 433(1)(b), 433(e) & 434

Order delivered on 24.08.2017

Coram:

**R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

**DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)**


For the APPLICANT / PETITIONER :- Mr. Abhigya, Advocate
Mr. Abhay Kushwaha, Advocate

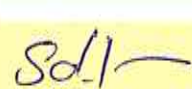
For the RESPONDENT :-

ORDER

Learned Counsel for the petitioner is present. It is represented by the Learned Counsel for petitioner that due to some erroneous assumptions the notice to the corporate director as directed vide order dated 26.07.2017 by the Hon'ble Principal Bench with in the time limit given for them to comply with the said order has not been done. Taking into consideration the representation from the counsel of the petitioner, a weeks' time is granted to comply with the said order dated 26.07.2017 to the petitioner and to file the requisite affidavit of service along with the proof of service.

Post the matter on 13th September 2017.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)